

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.96/MP/2026

Subject : Petition under Section 79(1)(c)&(f) read with Section 38(2)(b)&(c) of the Electricity Act, 2003, along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

Petitioners : ReNew Solar Power Private Limited (RSPPL) and Ors.

Respondents : Powergrid Corporation of India Limited (PGCIL) and Ors.

Date of Hearing : **12.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, RSSPL
Shri Ashutosh Srivastava, Advocate, RSSPL
Ms. Manu Tiwari, Advocate, RSSPL
Shri Adarsh Singh, Advocate, RSSPL
Ms. Urvi Bansal, Advocate, RSSPL
Ms. Purna Priyadarshini, Advocate, CTUIL
Ms. Ayesha Choudhary, Advocate, CTUIL
Ms. Srishti Khindaria, Advocate, PGCIL & PRTL
Ms. Himani Dutta, NLDC
Shri Ashok Rajan, NRLDC
Shri Alok Mishra, NRLDC
Shri Prashant Garg, NRLDC
Shri Ajit Yadav, NRLDC

Record of Proceedings

At the outset, the learned counsel for the Respondent/CTUIL sought additional time to file a reply. The learned counsel for Respondents 1 & 2 also sought liberty to file/upload their reply. Allowing their request, the Commission granted the Respondents an additional week to file their replies, if any, with a copy to the Petitioners, who may file their rejoinder(s), if any, within three weeks thereafter.

2. The Petitioner is directed to submit the following information, on an affidavit within two weeks:

(a) Provide the information in respect of its projects as per table below:



S. No.	Generation Project	Project Capacity	LTA/ GNA Quantum	Date of Commercial Operation of project

(b) Following information with respect to curtailment of power from each of the Petitioner's projects for which relief is being sought under the present Petition:

S. No.	Generation Project	Project Capacity	Date	Time Block	Quantum for which Standing Clearance issued by RLDC (MW)*	Curtailed Quantum (in MW)

* Supporting documents may be furnished.

3. The Respondent, CTUIL is directed to submit, on an affidavit, within two weeks, the status of effectiveness of the GNA granted to Renew Surya Jyoti Pvt. Ltd. and Renew Surya Pratap Pvt. Ltd.

4. The Petition will be listed for hearing on **28.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)